

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SEASTAR REALTORS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Seastar Realtors Private Limited
2.	Date of incorporation of corporate debtor	December 26, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TZ2007PTC014103
5.	Address of the registered office and principal office (if any) of corporate debtor	III Floor, Selva Towers 320/4, Avinashi Road, Coimbatore, Tamil Nadu - 641004
6.	Insolvency commencement date in respect of corporate debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7.	Estimated date of closure of insolvency resolution process	September 26, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 <b>Email:</b> <a href="mailto:prakulthadi@hotmail.com">prakulthadi@hotmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 <b>Email:</b> <a href="mailto:cirp.seastar@gmail.com">cirp.seastar@gmail.com</a>
11.	Last date for submission of claims	April 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://pandk.in/ibc-pk/">https://pandk.in/ibc-pk/</a> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Seastar Realtors Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023)

The creditors of Seastar Realtors Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2023  
Place: Hyderabad

Sd/-  
Prakul Thadi  
Interim Resolution Professional  
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

FROM MAY 1

# 'Start modernisation works of LBP canal as per court order'

P SRINIVASAN @Erode

FARMERS benefiting from the Lower Bhavani Project (LBP) canal appealed to state government to start modernisation works on May 1 as per the court order.

KV Ponnaiyan, secretary of the Lower Bhavani Ayakkattu Land Owners Association, said, "The canal was constructed more than 70 years but has not been modernized yet. About 15 years ago there was a demand among farmers to modernize it. In 2010, the DMK government set up a committee headed by hydrologist Mohanakrishnan to study the feasibility of modernising the canal and seek farmers' views. The committee's report said that the canal should be modernized. That is what we have been emphasizing on. Breaches occur every time the water is opened in the canal. This wastes water. Water is also stopped for several days to repair the breach. Due to this, farmers are affected by not getting water at the right time."

S Periyasamy, president of the Lower Bhavani Ayakkattu Land Owners Association said, "The government proposed canal reconstruction project in 2020 and allotted ₹709 crore. But the project has not started due to disagreements among farmers. We filed a case in the High Court demanding the execution of the scheme.

## Project to be completed within two years

The Lower Bhavani Project (LBP) canal was developed between 1948 and 1955. In the reconstruction project, existing cement structures will be demolished and new ones will be constructed. Such constructions come at places where branch canals and sluices are present. Side walls will be constructed where the canal is weak. Sources said the entire canal will not be concreted. The project is to be completed within two years from the date of commencement.

After hearing both sides, the HC recently directed the government to start works from May 1."

Sources from the water resources department said, "The project is funded by NABARD Bank's NABARD Infrastructure Development Agency. It is being implemented through the Tamil Nadu Water Resources Conservation and Rivers Restoration Corporation. Necessary steps are being taken to get the cooperation of the farmers and proceed with the work quickly." Kannan, executive engineer of LBP, said, "The release of water for irrigation in the LBP canal will be stopped from April 30 and we are going to start the LBP canal reconstruction work from May 1."

# Caste complaints: HM transferred in T'pur

SARAVANAN MP @Tiruppur

THE headmistress of a government school at Theethampalayam in Vellakoil was transferred on Wednesday following complaints from parents that she made casteist statements against Dalit students and imposed penalty if they failed to wear uniform. More than 600 students study in the school.

Narrating their experience, a parent said, "The HM Dhanalakshmi is a disciplinarian and took charge a year ago. Initially, we were happy that she was strict. Over a period of time, we found out that she was harsh only on Dalit students. She en-

forced new rules and collected fine of ₹10 from Dalit students who arrived without uniform. Further, she started to separate Dalit students from others and used filthy language against them. She advised students from other communities not to mingle with the Dalit students. Last week, some parents took up the issue with her. She admitted some problems on her part but refused to apologise for her action. We video record-

ed the conversation and lodged a complaint with the education department."

According to state secretary of Dalit Liberation Movement (DLF) S Karupiah, "A few months ago, a Dalit boy studying in Class 6 was humiliated by the headmistress and teachers in front of students. Unable to bear the humiliation, the boy walked 2 km to the Vellakoil police station and lodged a complaint. A constable came to the

school and resolved the issue. Parents from Dalit community are silent because dominant caste members in the locality are supportive of the teachers."

When contacted, Chief Education Officer Thiruvallur Selvi said she received complaints against the HM on Monday.

"On Tuesday, the District Education Officer held an inquiry in the school and parents. We found preliminary evidence against Dhanalakshmi. So, we have transferred her from the school. Department action will be taken against her after we receive the detailed report," she said.

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Thiruvallur Selvi, Chief Educational Officer

# Man booked for possession of sat phone

EXPRESS NEWS SERVICE @Ramanathapuram

A 25-year-old man was booked under the Indian Wireless Telegraphy Act, 1933 for being in possession of a satellite phone. Upon information from Military Intelligence in Chennai that a Thuraya Satellite Phone was activated in Pamban area, the police secured a 25-year-old man John Paul.

Inquiries revealed that when he had gone to Kundukul, he found an abandoned purse, which contained the satellite phone. Further inquiry is on.



**SELF AFFIRMATIVE ACTION**  
Cultural performance by members of the transgender community as part of Telangana Trans Utsavam 2023 at Sundaraiah Vignana Kendram in Hyderabad on Tuesday | VINAY MADAPU

# Nine visually challenged aspirants clear TNPSC exam

EXPRESS NEWS SERVICE @Coimbatore

NINE students who attended the free training in the National Federation of the Blind Academy cleared Group IV exam conducted by Tamil Nadu Public Service Commission (TNPSC). T Ashwin secured fifth position at the state level. Apart from the nine candidates, four aspirants cleared the level - 2 Railway Recruitment Board (RRB) and three aspirants cleared clerical exams for banks. All the aspirants have been studying in the center since 2019, said K Ganesh, faculty coordinator.

The NFB conducts coaching classes for visually challenged aspirants for all competitive exams. The boarding and lodging is free for the aspirants. The Coimbatore City Municipal Corporation supports the centre by providing breakfast to the students everyday. A total of 110 aspirants have landed government jobs since 2016.

EXPRESS READ

## Two children drown in Mullaiperiyar river

Theni: Two children drowned in the Mullaiperiyar river near Chinnamanur on Tuesday. Sources said Kalaivani, a resident of Duraisampuram near Kuchanur, went to wash clothes with her children, aged 7 and 10 years. While she was washing clothes, the children drowned in the river. A case has been registered and further inquiry is on. ENS

**COAL INDIA LIMITED**  
(A Maharatna Company)

"All the tenders issued by CIL and its Subsidiaries for procurement of Goods, Works and Services are available on website of Coal India Ltd [www.coalindia.in](http://www.coalindia.in) / respective Subsidiary Company, CIL e-procurement portal <https://coalindiatenders.nic.in> and Central Procurement Portal <https://eprocure.gov.in>. In addition, procurement is also done through GeM portal <https://gem.gov.in>."

# Mining project will lead to desertification and affect fertility of soil: Farmers

CONTINUED FROM PAGE 1

WHILE two sites -- East of Sethiapuram and Vadaserri -- fall within the protected agricultural zone of the Tamil Nadu Act, the Michaelpatti block is part of a major paddy growing area of the fertile Cauvery delta. Stalin's letter also said the areas have valuable agricultural land and food security of the state is at stake.

Elaborating on the provisions of the state law, the CM said, "Under Section 4 (1) of the Act, no person shall undertake

any new project or new activity specified in the second schedule in the protected agricultural zone. The projects covered in the second schedule of the act include exploration, drilling and extraction of oil and natural gas including coal-bed methane, shale gas and other similar hydrocarbons."

"If allowed, the mining project would lead to desertification and groundwater depletion, and would affect fertility of soil and lead to displacement of people," PR Pandian, a farmers' leader, said in a

statement.

Parties including the CPM and the PMK have strongly opposed the proposed auction in Tamil Nadu.

The Marxist party-affiliated Tamil Nadu Vivasayigal Sangam has warned of continuous protests.

Activists had earlier alleged that hydraulic fracturing of the area to extract methane could impact oxygen intake of plants, and water, which will be extracted to get the methane out, would

have high sodium and metal content that could harm agriculture.

Meanwhile, ministers MRK Panneerselvam (Agriculture) and Udhayanidhi Stalin (Youth Welfare) also gave assurances that such mining projects would not be allowed. Udhayanidhi said T R B Rajaa, the MLA of Mannargudi, will bring a call attention motion on the issue in the state assembly on Wednesday.

PMK president Anbumani

Ramadoss urged the government to make an announcement in this regarding in the ongoing assembly session.

V Sethuraman, coordinator of the environmental sub-committee of Tamil Nadu Science Forum, said the tender document clearly said the successful bidder could use the coal/lignite for any purposes including coal gasification, coal liquefaction and if there is presence of Coal Bed Methane (CBM) in the mine, the bidder can also commercially exploit it.

P R Pandian, general secre-

tary, Tamil Nadu Cauvery farmers association, has already launched a campaign against the Vadaserri lignite block and led a protest at Ullikkottai on Tuesday evening. He said if coal mining is permitted in the heart of the Cauvery delta, where paddy is cultivated thrice a year, farmers would become refugees. In the first phase, 25,000 acres of fertile lands would be acquired and reduced as waste after mining. Hence, the union government must withdraw the notification, he said.

**UNIVERSITY OF CALICUT**  
(Purchase Division)  
No. 278112/Purchase-Asst-A2/2022/Admn Dated: 04.04.2023

**E-TENDER NOTICE**

Online tenders (Open Tenders) are invited from paper manufacturing mills /paper suppliers for supply of 240 MT Maplitho Reel Paper (60 GSM) to Pareeksha Bhavan and Publications Division of the University.

(E-tender ID: 2023\_UoC\_570737\_1).

For details log on to [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in)

Sd/- DEPUTY REGISTRAR (Purchase)  
For Registrar

**PSPCL Punjab State Power Corporation Limited**  
(Regd. Office: PSEB Head Office, The Mall, Patiala - 147001)  
Corporate Identity Number : U40109PB2010SGC033813, Website : www.pspcl.in  
Mobile No. 96461-10914

E-Tender Enq.No. 7397/P-1/EMP-12263 dated : 29.03.23  
Dy. Chief Engineer / Headquarter (Procurement Cell-1) GGSSTP, Roopnagar invites E-Tender ID No. 2023\_POWER\_100104\_1 for procurement of MN group items for the year 2023-2024.

For detailed NIT & Tender Specification please refer to <https://eproc.punjab.gov.in> from 31.03.2023 from 05.00 PM onwards.

Note:- Corrigendum & addendum, if any will be published online at <https://eproc.punjab.gov.in>

183/RTP-38/23-4/4/2023  
76155/12/1525/2022/22756

RFP No. 723 Dated 3.4.2023  
VT-II-02/2023

**State Council for Technical Education & Vocational Training, Odisha, Bhubaneswar**

**KK-03:** RFP is invited from Eligible and Experienced Bidders or Agencies for **Empanelment of Training Service Providers for Training of Faculties in Govt. Polytechnics & Govt. ITI s in Odisha.**

Bidders may view and study the RFP document containing the detailed terms & conditions from the website <https://sctevodisha.nic.in/en/> to be available from 10/4/2023. The bids are to be submitted as per procedure given in this document.

OIPR- 44002/11/0001/2324 Sd/- Vice-Chairman

**PSPCL Punjab State Power Corporation Limited**  
(Regd. Office: PSEB Head Office, The Mall, Patiala - 147001)  
Corporate Identity Number : U40109PB2010SGC033813, Website : www.pspcl.in  
Phone No. 01881-275289 E-mail: Se-hq-ggstp-ropar@pspcil.in

E-Tender Enq.No. 7394/P-3/EMP-12269 dated : 28.03.23  
Dy. Chief Engineer / Headquarter (Procurement Cell-3) GGSSTP, Roopnagar invites E-Tender ID No. 2023\_POWER\_100100\_1 for procurement of Clinker Grinder Roller sets for bottom ash handling system of stage II & III units at GGSSTP RoPar For detailed NIT & Tender Specification please refer to <https://eproc.punjab.gov.in> from 31.03.23 / 03.00 PM onwards.

Note:- Corrigendum & addendum, if any will be published online at <https://eproc.punjab.gov.in>

182/RTP-37/23-4/4/2023  
76155/12/1524/2022/22755

**HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LTD.**  
Branch : No.56/3, 1st Floor, MSRK Tower, Bharathi Park 2nd Cross, Saibaba Colony, Coimbatore - 641 011.  
Tel : (0422) - 4301152, 4301153, 4301154. Website : [www.hdfc.com](http://www.hdfc.com)

**E-AUCTION SALE NOTICE - (Sale Through E-Bidding Only) (For immovable property / secured asset (s))**

E-Auction Sale Notice of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) indicated in Column (A) that the below described immovable property(ties) described in Column (C) mortgaged/charged to the Secured Creditor, the possession of which has been taken as described in column (D) by the Authorized Officer of Housing Development Finance Corporation Limited (HDFC Ltd) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" Condition and with encumbrances if any basis as per the details mentioned below :

Notice is hereby given to Borrower / Mortgagee(s) as the case may be, indicated in Column (A) under Rule 9(1) of the Security Interest (Enforcement) Rules 2002.

For detailed terms and conditions of the sale, please refer to the link provided in Housing Development Finance Corporation Limited (HDFC Ltd) Secured Creditor's website i.e. [www.HDFC.Com](http://www.HDFC.Com) or visit at Branch : HDFC House, No.56/3, 1<sup>st</sup> Floor, MSRK Tower, Bharathi Park 2<sup>nd</sup> Cross, Saibaba Colony, Coimbatore - 641 011.

S.No	Name/s of Borrower(s) and Address	Outstanding dues to be recovered (Secured Debt) (Rs.)*	Description of the Immovable Property	Type of Possession	Reserve Price (Rs.)	Earnest money deposit (Rs.)	Date(s) & Time Opening Tender(s)
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
1	<b>Mr. Manoj Kumar M,</b> Sri Sai Castle, Flat-4, 1st Floor, Unit-4 V.O. Nagar, Vadavalli, Coimbatore-641026. <b>Also at :</b> No.19, N S K Arch Street, Selvapuram, Komarapalayam, Coimbatore-641026.	<b>Rs.53,17,504/-</b> <b>as on</b> <b>31.03.2023*</b>	All the part and parcel of Flat building situated at Coimbatore Registration District, Vadavalli Sub Registration District, Perur Taluk, Vadavalli Village, S.F. No.187/1, Apartment known as "Sri Sai Castle", V.O. Nagar, Site No.22, Apartment Flat No-4 on the First Floor, measuring super built up area of 1236 Sq.ft with car parking, Undivided share of land admeasuring 488 Sq.ft or 45.35 Sq.mtr out of 2440 Sq.ft or 226.68 Sq.mtr or 5 cent 262 Sq.ft., with all common pathway easement rights.	Physical Possession	<b>Rs.31,25,000/-</b>	<b>Rs.3,12,500/-</b>	<b>10.05.2023 (Wednesday) at 12.00 Noon to 12.30 PM</b>
2	<b>Mr. T Senthilkumar,</b> Door No. 3/496B, 3/1496B1, Semmipalayam, Tirupur-641664.	<b>Rs.35,08,811/-</b> <b>as on</b> <b>31.03.2023*</b>	All the part and parcel of land with building situated at Tirupur Registration District, Palladam Sub- Registration District, Palladam Taluk, Semmipalayam Village, S.F. No.133/3, Sub Division S.F.No.133/3C, North-East Corner portion, with following boundaries and measurements. <b>Boundaries:</b> North of - Property belongs to Arumugam, South of - S.F.No.133/2, East of - Property belongs to Arumugam, West of - S.F.No.132. <b>Measurements:</b> East-West on both the side - 100 ft, North-South on both the side - 48 ft. Total measurements 4800 Sq. ft or 445.93 Sq. mtr, along with 1867.25 Sq.ft building construction thereon.	Physical Possession	<b>Rs.49,00,000/-</b>	<b>Rs.4,90,000/-</b>	<b>10.05.2023 (Wednesday) at 2.00 PM to 2.30 PM</b>

\* For Inspection date & Time prior appointment to be taken.  
\* EMD amount submission on or before 09.05.2023 before 4.00 P.M  
\* together with further interest from 01.04.2023 @ 18% p.a. as applicable, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realisation thereof.

**NOTE:** To the best of knowledge and information of the Authorized Officer of HDFC Ltd, there are no encumbrances in respect of the above immovable properties / Secured Assets. Bidders at large are hereby informed that HDFC Ltd and its Authorized Officer does not deal in cash transaction with respect to Immovable Property mentioned in the Auction sale notice. The name and contact details of the agency / broker, if any, authorized by HDFC Limited to deal with sale of Immovable property can be obtained only from the office of HDFC Ltd at the address mentioned above.

Date : 03.04.2023  
Place : Coimbatore

For Housing Development Finance Corporation Limited  
sd/-Authorized Officer

Regd. Office: Ramon House, H T Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai- 400020

**FORM A PUBLIC ANNOUNCEMENT**  
Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016  
**FOR THE ATTENTION OF THE CREDITORS OF SEASTAR REALTORS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

S.No	Particulars	Details
1	Name of corporate debtor	SEASTAR REALTORS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	December 26, 2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101T22007PTC014103
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	Address : III Floor, Selva Towers 320/4, Avinashi Road, Coimbatore, Tamil Nadu-641 004.
6	Insolvency commencement date in respect of Corporate Debtor	Date of the Order : March 31, 2023 Order received by the IRP on : April 3, 2023
7	Estimated date of closure of insolvency resolution process	September 26, 2023
8	Name & Registration No. of the insolvency professional acting as Interim Resolution Professional	Prakul Thadi IBBI/IPA-002/IP-NO1148/2021-2022/13806
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address : Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500 018. Email : <a href="mailto:prakulthadi@hotmail.com">prakulthadi@hotmail.com</a>
10	Address & e-mail to be used for correspondence with the interim resolution professional	Address : D. No. 470/12, HIG-1, Block-5, APHBS, Baghlingampally, New Nalkunta, Hyderabad-500 044. Email : <a href="mailto:corp.seastar@gmail.com">corp.seastar@gmail.com</a>
11	Last date for submission of claims	April 17, 2023
12	Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (As per the information available with the IRP)
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable (As per the information available with the IRP)
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) web link : <a href="https://pankaj.in/bc-pk/">https://pankaj.in/bc-pk/</a> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of SEASTAR REALTORS PRIVATE LIMITED on March 31, 2023. (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023).

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Date : 05.04.2023  
Place : Hyderabad

Prakul Thadi  
Interim Resolution Professional,  
Reg. No.: IBBI/IPA-002/IP-NO1148/2021-2022/13806

